

Mukesh Udyog Limited

List of Creditors

(Version 1: Pursuant to Claim received)

Category: Financial Creditor

Sl. No.	Name of Financial Creditor	Amount Claimed (In INR)	Claim Admitted (In INR)	Claim Rejected (In INR)	Claim under Verification (In INR)	Remarks
1	State Bank of India	708,363,951.87	708,363,951.87	-	-	
2	Punjab & Sind Bank	1,268,442,821.31	1,268,442,821.31	-	-	
3	Punjab National Bank	751,312,366.55	751,312,366.55	-	-	
	Total	2,728,119,139.73	2,728,119,139.73		-	

1. The books of accounts have not been handed over to the IRP. Therefore, IRP does not have complete information to verify the claims, in order to move the process forward, the claims have been admitted on basis of verification of correctness furnished by respective claimant.

2. As per Regulation 10 of Insolvency & Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016, the Resolution Professional has substantiated the whole or part of claim from the evidence and supporting documents received by him.

Annexure-1

Sl. No.	Name of Financail Creditor	Security Interest Mortgage in form C
1	State Bank of India	<p>A. Hypothecation Working Capital: Hypothecation of Entire Current Assets of Co Term Loan: First Charge on Entire Fixed Assets. Co. Both present and future including Lease hold Rights of Co. on Land Measuring 58 Kanal 3 Marla Situated at Vill Buddhewal, Near Kohara, Ludhiana. EM of the Ownership Rights in Respect Leased Property (58 Kanal 3 Marla)</p> <p>B. Guarantee For securing the repayment of the facilities availed by the Corporate Debtor, deed of guarantee dated 09.10.2009 executed by following:</p> <p>a) Krishan Chand Gupta S/o Sh. Chajju Ram, 508-B Agar Nagar, Ludhiana b) Pradeep Gupta S/o Sh. Krishn Chand Gupta, 522-B Agar Nagar, Ludhiana c) Sandeep Gupta S/o Sh. Krishn Chand Gupta, 522-B Agar Nagar, Ludhiana d) Deepak Gupta S/o Sh. Krishn Chand Gupta, 508-B Agar Nagar, Ludhiana e) Meena Rani- W/o Sh. Sandeep Gupta, 522-B Agar Nagar, Ludhiana f) Poonam Gupta - W/o Sh. Pardeep Gupta, 522-B Agar Nagar, Ludhiana g) Simla Rani- W/o Sh. Krishan Chand Gupta, 508-B Agar Nagar, Ludhiana</p>
2	Punjab and Sind Bank	<p>A. Mortgage a) Charges created by way of Mortgage by deposit of title deeds of property (Land & Building) measuring 64 Kanals situated at Village Bhudhewal, Hadbast No. 187, Sub-Tehsil Koom Kalan, District Ludhiana (herein after referred as "Imovable Property") owned by M/s Mukesh Udyog Limited b) Charges created by way of Mortgage by deposit of title deeds of property (Land & Building) measuring 16 Kanals situated at Village Bhudhewal, Hadbast No. 187, Sub-Tehsil Koom Kalan, District Ludhiana (herein after referred as "Imovable Property") owned by M/s Mukesh Udyog Limited</p> <p>B. Guarantee For securing the repayment of the facilities availed by the Corporate Debtor, deed of guarantee dated 26.08.2014 executed by following:</p> <p>a) Sandeep Gupta Son of Krishn Chand Gupta, Director/Guarantor of M/s Mukesh Udyog Limited, resident of 521-B Aggar Nagar, Ludhiana b) Pardeep Gupta Son of Krishn Chand Gupta, Director/Guarantor of M/s Mukesh Udyog Limited, resident of 508-B Aggar Nagar, Ludhiana c) Krishan Chand Gupta Director/Guarantor of M/s Mukesh Udyog Limited, resident of 522-B Aggar Nagar, Ludhiana</p>

2	Punjab National Bank	<p>A. Mortgage 2nd Pari passu charge on Fixed Assets/Blocks of assets (present and future) of the Company. Detail of properties are as under:</p> <p>a) Charges created by way of Mortgage by deposit of title deeds of property (Land & Building) measuring 64 Kanals 3 Marla situated at Village Bhudhewal, Hadbast No. 187, Sub-Tehsil Koom Kalan, District Ludhiana (herein after referred as "Imovable Property") owned by M/s Mukesh Udyog Limited</p> <p>b) Charges created by way of Mortgage by deposit of title deeds of property (Land & Building) measuring 16 Kanals 0 marla situated at Village Bhudhewal, Hadbast No. 187, Sub-Tehsil Koom Kalan, District Ludhiana (herein after referred as "Imovable Property") owned by M/s Mukesh Udyog Limited.</p> <p>B. Hypothecation 1st Pari-passu charge on all current assets of the Company (present as well as future with other consortium lender.</p> <p>C. Guarantee For securing the repayment of the facilities availed by the Corporate Debtor, deed of guarantee executed by following:</p> <p>a) Krishan Chand Gupta S/o Sh. Chajju Ram, 508-B Agar Nagar, Ludhiana b) Pradeep Gupta S/o Sh. Krishn Chand Gupta, 508-B Agar Nagar, Ludhiana c) Sandeep Gupta S/o Sh. Krishn Chand Gupta, 521-B Agar Nagar, Ludhiana d) Deepak Gupta S/o Sh. Krishn Chand Gupta, 508-B Agar Nagar, Ludhiana e) Simla Rani W/o Sh. Krishan Chand Gupta, 508-B, Aggar Nagar, Ludhiana</p>
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